

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 527 of 2018**

**IN THE MATTER OF:**

**BMW India Private Limited**

**...Appellant**

**Vs**

**Parsoli Motor Works Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant : Mr. Arun Kathpalia, Senior Advocate with Mr. Diwakar Maheshwari, and Mr. Shreyas. E, Advocates**

**For Respondents:**

**ORDER**

**07.09.2018** After some arguments, learned Senior Counsel for the Appellant, on instruction, sought permission to withdraw the appeal with liberty to raise the issue before the Adjudicating Authority which it is likely to be listed on 25<sup>th</sup> September, 2018. Permission is allowed.

The appeal is disposed of as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)